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OPEN COURT
Central Administrative Tribunal Allahabad Bench
Allahabad.

Allahabad This The 16th Day Of October, 2008.

ORIGINAL APPLICATION NO. 1133 OF 2007.

Present:

Hon'ble Mr. A.K. Gaur, Member (J)
Krishna Bihari Singh son of Shri _____ Posted as
Office Assistant in the office of Superintendent of
Post Offices, Basti District Basti.

.....Applicant

By Advocate: Sri P. Srivastava

Versus

1. Union of India through its Secretary,
Ministry of Information and
Communication, Sanchar Bhawan, New
Delhi.
2. The Post Master General, Gorakhpur
Region, Gorakhpur.
3. The Director Postal Services, Gorakhpur
Region, Gorakhpur
4. Superintendent of Post Offices, Basti
Division Basti.

.....Respondents

By Advocates: Shri Saurabh Srivastava

O R D E R

I have heard Shri P. Srivastava, Advocate,
counsel for the applicant and Shri Saurabh
Srivastava, Advocate, counsel for the respondents.

2. It is seen from the record that revision
petition of the applicant has been rejected by the
Revisional Authority solely on the ground of
limitation without entering into the question of
merit.

3. Having heard counsel for the parties, I am
firmly of the view that the grievance of the

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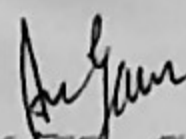
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applicant might be redressed if direction is given to the Competent Authority to consider and decide revision petition of the applicant without entering into the question of limitation within specified period of time.

4. Accordingly, O.A. is allowed and revisional order dated 2.4.2004 is quashed and the matter is remitted back to the Revisional Authority to reconsider the revision petition afresh on merit without entering into the question of limitation within a period of three months from the date of receipt of copy of this order.

No costs.


(A.K. Gaur)
Member (J)

Manish/-